

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 208 of 2020

IN THE MATTER OF:

Piyush Dilipbhai Shah & Ors.

....Appellants

Vs.

Syngenta India Ltd.

....Respondent

Present:

**For Appellants: Mr. Piyush Dilipbhai Shah (Party in person),
Ms. Sejal Ashish Jhaveri, Mr. Samir Kirti Kumar,
Mr. Amish Narendra Shah & Mr. Rupesh Navanital
Jhaveri, Advocates.**

**For Respondent: Dr. U.K. Chaudhary & Mr. Janak Dwarkadas, Sr.
Advocates alongwith Mr. Tapan Deshpande &
Mr. Robin Grover, Advocates**

O R D E R
(Virtual Mode)

05.01.2021: Heard Mr. Piyush Dilipbhai Shah who is Party in person and representing all the appellants. He has concluded his arguments. At this juncture, Learned Senior Counsel Dr. U.K. Chaudhary pointed out that against the same impugned order Company Appeal (AT) No. 220 of 2020 (Devinder Parkash Kalra & Ors. Vs. Syngenta India Ltd.) is filed and in that appeal on 04.12.2020 order is passed that this appeal be heard along with the aforesaid appeal on 11.01.2021. Therefore, he submits that this appeal may be fixed on 11.01.2021.

Let the Appeal be fixed as part heard on **11th January, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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